CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. No. 500/97

THURSDAY, THIS THE 12TH DAY OF JUNE, 1997.

C O R A M:

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T.N. Kumaran
S/o Narayanan
Retired Master Crafts Man,
Southern Railway,
Trivandrum Division
residing at
Anablayithara,
House No. 29/3180
Poonithura
Ernakulam District.

..Applicant

By Advocate Mr. K. M. Anthru

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- 1. Union of India through the General Manager, Southern Railway, Headquarters Office, Park Town P.O. Madras-3.
- 2. The Chief Personnel Officer, Southern Railway, Headquarters Office, Park Town P.O. Madras-3.
- The Senior Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum.

.. Respondents

By Ms Sumathi Dandapani

The application having been heard on 12.6.97, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant, a retired Master Crafts Man, has made a representation on 7.1.96 to the Chief Personnel Officer, Southern Railway, Madras claiming arrears of pay and allowances. This representation has not yet been disposed of. That is why the applicant has filed this application seeking a direction to the second respondent to consider the representation and pass appropriate orders.

2. When the application came up for hearing, the learned

counsel for respondents submitted that the application may be disposed of directing the second respondent to consider and dispose of the representation of the applicant within a period of three months. lerarned counsel has also expressed doubt representation (Annexure A3) has been actually received by the competent authority or not and suggested that Annexure A3 in the Application may Original be directed to be treated the representation.

3. In the light of the above suggestion of the learned counsel, the application is disposed of directing the second respondent to consider and dispose of Annexure A3 representation within a period of three months from the date of receipt of this order. If the representation is not readily available with the respondent, we direct that a copy thereof of as Annexure A3 in this Original Application be made use of for the purpose of disposal of the representation. No costs.

Dated the 12th June, 1997.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

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A.V. HARIDASAN VICE CHAIRMAN

LIST OF ANNEXURE

Annexure A3: A true copy of the representation dated 7.1.1996 submitted by the applicant to the second respondent.

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